

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15936/2020

(Arising out of impugned final judgment and order dated 09-11-2020 in ARBP No. 565/2020 passed by the High Court of Delhi at New Delhi)

M/S CONARCH ASSOCIATES

Petitioner(s)

VERSUS

M/S IRCON INTERNATIONAL LTD.

Respondent(s)

(IA No. 134969/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 01-08-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIANFor Petitioner(s) Mr. S. Ravi Shankar, AOR
Yamunah Nachiar, Adv.
Bhanu Kapoor, Adv.For Respondent(s) Binu Tamta, Adv.
Mr. Dhruv Tamta, Adv.
Suman K. Doval, Adv.
For M/S. Tamta Advocates, AORUPON hearing the counsel the Court made the following
O R D E R

Tag and list along with the special leave petition titled Union of India vs. M/sTantia Constructions Limited, which has by an order dated 11.01.2021 been referred to a larger Bench of this Court.

(MANISH ISSRANI)
COURT MASTER (SH)(MATHEW ABRAHAM)
COURT MASTER (NSH)